

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 591/2022

(Arising out of impugned final judgment and order dated 17-12-2021 in CRMA No. 24245/2018 passed by the High Court of Judicature at Allahabad)

SIYA RAM BIND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 31-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Bhuwan Raj, AOR  
Ms. Manju Savita, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG  
Mr. A. Deb Kumar, Adv.  
Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner as also the learned counsel appearing on behalf of the respondent-State.

Taking into consideration the fact that the petitioner has suffered incarceration for a period of around 9 years and the fact that trial has yet not been concluded, we find it is a fit case to grant him bail.

The petitioner is, accordingly, directed to be enlarged on bail on terms and conditions to be imposed by the trial court.

The petitioner has to cooperate in the investigation by appearing before the investigating officers as and when called on any day. It is made clear that if the petitioner does not appear before the investigating officers on regular basis, the State is at liberty to make an application for cancellation of bail.

The special leave petition stands disposed of accordingly.

As a sequel to the above, pending applications stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)